

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

FRIDAY, THE THIRTIETH DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION NO: 118 OF 2024**

**Between:**

J. Raja Mouli, S/o. Sri J. Rajaiah, Aged about 66 years, Occ: Business, R/o.  
H.No. 16-2-742/E/5, Asmangadh, Malakpet, Hyderabad - 500 036

**...Applicant**

**AND**

1. M/s. Sahiti Infratecventures India Pvt. Ltd., A Company incorporated under the Companies Act 2013, Rep. by its Managing Director Sri Boodati Lakshminarayana and having its registered Office at Plot No. 1222, 4th Floor, H.No. 8-2-293/82/A/1222/F4, Road No. 36, Jubilee Hills, Hyderabad-500 033.
2. Sri Boodati Lakshmi Narayana, S/o. B. Anjaneyulu, aged 53 years, Occ Managing Director, M/s. Sahiti Infratec Ventures India Pvt. Ltd., R/o. Flat No. 507, Plot No. 77, H.No. 1-98/9/17, Hara's Habitat, Jai Hind Layout, Madhapur, Hyderabad- 500 008.

**...Respondents**

Arbitration Application filed under Section 11(5) & (6) of the Arbitration and Conciliation Act, 1996 r/w. Scheme for Appointment of Arbitration, 1996 and Section 11(C) of the Arbitration and Conciliation Act, 1995 praying that this Hon'ble Court may be pleased to

- i. to appoint an arbitrator to adjudicate the claim and disputes between the Applicant and the Respondents under the promissory notes dated 07-07-2020, 14-10-2020 and 18-03-2021 containing the Arbitration Clause
- ii. award costs.

**Counsel for the Applicant : Mr. K. Krishna**

**Counsel for Respondents : None appeared**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION No.118 of 2024**

**ORDER:**

Mr. K. Krishna, learned counsel for the applicant.

None has appeared for the respondents despite service of notice on them.

2. This application is filed under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996 seeking appointment of an arbitrator to resolve the disputes between the parties.

3. Facts giving rise to filing of this application briefly stated are that respondent No.1 is a company registered under the Company Act, 2013 and is involved in the real estate business of construction of multistoried commercial complexes and residential apartments and that promissory notes were executed by respondent No.1 on 07.07.2020, 14.10.2020 and 18.03.2021 for the amounts borrowed from the applicant.

4. The aforesaid promissory notes contains arbitration clause, which is extracted below for the facility of reference:

“All the disputes shall be solved with mutual arbitration through a common arbitrator or subjected to Hyderabad jurisdiction.”

5. The dispute has arisen between the parties. Therefore, the applicant invoked the arbitration clause and sent notice dated 04.09.2023 to the respondents. The respondents did not file any response to the aforesaid notice. Hence, this application has been filed.

6. Learned counsel for the applicant submits that the parties have agreed for resolution of the dispute in the manner agreed to by them as provided under the arbitration clause of the aforesaid promissory notes.

7. I have considered the submissions made by the learned counsel for the applicant.

8. The dispute arisen between the parties requires resolution in the manner agreed to by the parties.

9. Therefore, Justice A. Santosh Reddy, a former Judge of this Court (resident of Plot No.46, H.No.16-2-740/46, Kalyan

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Nagar, Gaddiannaram, New Malakpet, Hyderabad - 500060,  
Mobile No.9705053485) is appointed as sole arbitrator to  
adjudicate the dispute between the parties.

10. Accordingly, the arbitration application is allowed.

Miscellaneous petitions, if any, shall stand closed.

Sd/- C.V. MALLIKARJUNA VARMA  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Justice A. Santosh Reddy, former Judge of Telangana High Court (resident of Plot No. 43, H.No. 16-2-740/46, Kalyan Nagar, Gaddiannaram, New Malakpet, Hyderabad - 500060, Mobile No. 9705053485). (By Special messenger) along with a copy of affidavit and material papers)
2. One CC to Sri K. Krishna, Advocate [OPUC]
3. **Two CD Copies**

Njb/gh

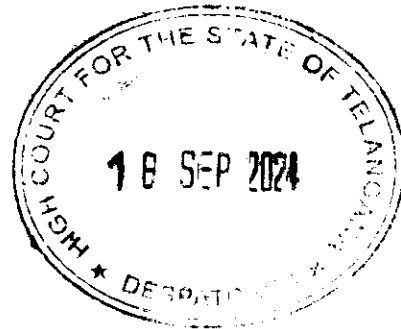


**HIGH COURT**

**DATED:30/03/2024**

**ORDER**

**ARBAPPL.No.118 of 2024**



**ALLOWING THE ARBITRATION APPLICATION**

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